

SL No. 10/26



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 204/2025/EZ**



In the matter of :

M/S. Greenzen Bio Private Limited &
Anr.

..... Applicants
-Versus-

The State of West Bengal & Ors.
..... Respondents.

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Filed by

Krishnendu Bera

Krishnendu Bera
Advocate

Mob: 9804470595

Email : krishnendubera87@gmail.com

28 APR 2026



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EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 204/2025/EZ**

In The Matter of :

M/S. Greenzen Bio Private Limited &
Anr.

.....Applicants

-Versus-

The State of West Bengal & Ors.

..... Respondents.

**COUNTER AFFIDAVIT ON BEHALF OF UNIQUE UNIVERSAL BIO-
WASTE LLP, RESPONDENT NUMBER 9.**

I, Sri Gaurav Borar, son of Chainroop Borar, aged about 33 years, by faith- Hindu, by Occupation- Business, working for gain at Unique Universal Bio-Waste LLP, residing at Regent Enclave, Block-4, Flat-4C, Kaikhali, Kolkata- 700052, do hereby solemnly affirm and state as follows:-

1. That I am the one of the Partner of respondent no. 9 in the instant original application and as such I am well acquainted with the facts and circumstances of the instant original application and duly authorized to sign and swear this affidavit. Copy of the said authorization is annexed hereto and marked with the letter 'R-1'.
2. That I have been advised to deal with relevant paragraphs of the application which appears to be material and relevant for

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proper adjudication of the instant case and the paragraphs and/or portion of the paragraphs which are not specifically admitted, be deemed to have been denied by me.

3. With regard to the statements made in paragraphs 1, 2, 3, 4 of the said original application, I say those are matters of record and anything contrary to the records I deny and dispute each and every statements/allegations.
4. That with regard to the statements made in paragraph 5, 6, 7 of the said application I say those are matters of record and anything contrary to the records I deny and dispute each and every statements/allegations. I say that although the applicant company were allowed to set up plant at Mouza- Binnaguri, J.L. no. 3, Site no. 12, P.O- Fulbarihat being operator of CBWTF for the purpose of collection, reception, storage, transport, treatment, disposal of Bio Medical waste from the nearby hospitals, but failed to provide satisfactory services which poor service and non compliance of Bio-Medical Waste Management (BMWM) Rules, 2016 for which several complaints are lodged. It is denied that CBWTF is redefined under CPCB guidelines to facilitate CBWTF with minimum number of beds and not to create setting up of more than one CBWTF in the surrounding.
5. That with regard to the statements made in paragraph 8, 9, 10, 11, 12, 13 and 14 of the said application I say those are matters of



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record and anything contrary to the records I deny and dispute each and every statements/allegations.

6. That with regard to the statements made in paragraphs 15, 16, 17, 18 and 19 of the said application I deny and dispute each and every statements and/or allegations made therein. It is stated that vide Letter dated 07.12.2022 the Central Pollution Control Board informed that as per Bio-Medical Waste Management Rules, 2016 do not restrict setting up of more than one CBMWTF at one location and revised CPCB Guidelines for CBMWTFs also do not restrict installation of new facility in a coverage area, if the existing facility does not have adequate capacity to handle quantum of bio-medical waste and/or does not comply with norms prescribed under BMW Rules, 2016. The answering respondent states further that in a meeting held on 31.08.2022 regarding BMW issues and fixation of rates for lifting, transport and safe disposal of Bio Medical Waste it was decided that Health and Family Welfare Department will take initiative to generate awareness and publicity among interested parties to set up more CBMWTF in the State and each District can have at least two CBMWTF and bigger districts with more BMW generation can have three such facilities.

7. That with regard to the statements made in paragraph 20 to 27 of the said application regarding process of stages of establishing CBMWTF are matters of record and anything contrary to the records I deny and dispute each and every statements/allegations. It is stated that the answering respondent unit being the respondent no. 9 duly



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complied with all the formalities and thereafter state board allowed to set up CBMWTF at Village- Kaluabari, P.O- Debithakurbari, P.S- Chhatgujrimari, Baikunthapur, District- Jalpaiguri. It is stated that M/S Unique Universal Bio Waste LLP made online application vide proposal no. SIA/WB/INFRA2/481778/2023 dated 08th June, 2023 alongwith copies of Environment Management Plan seeking Environment Clearance under provisions of EIA Notification, 2006. Thereafter Terms of Reference issued by SEIAA dated 23.12.2022 in favour of the project proponent, respondent no. 9 herein. That based on Terms of Reference and public hearing, the respondent no. 9 prepared final EIA report which was submitted alongwith EC application in the Paribesh Portal. That after due appraisal of said application SEAC in it's meeting dated 21.06.2023 recommended the proposed project for grant of Environment Clearance and ultimately SEIAA granted EC to the project proponent on 01.09.2023.

Copy of Environment Clearance is annexed herewith and marked with the letter 'R-2' to this affidavit.

8. That after obtaining of Environment Clearance the respondent no. 9 duly obtained Consent to Establishment (CTE) on 13.09.2023 and Consent to Operate (CTO) and authorization from the WBPCB on 06.03.2025 with validity till 28.02.2030.

Copy of the Consent to Establishment and Consent to Operate and authorization are annexed hereto and marked with the letter 'R-3' to this affidavit.

9. That with regard to the statements made in paragraph 28, 29 of the said application I say those are matters of record and anything

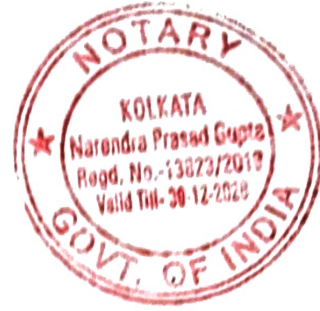


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contrary to the records I deny and dispute each and every statements/allegations.

10. That with regard to the statements made in paragraphs 31 to 36 of the said application I deny and dispute each and every statements and/or allegations made therein. It is denied that there is any additional or surplus beds and respondent no. 9 has no scope to set up new CBMWTF. It is further denied that applicant will operate for around 4500 beds. The answering respondent states that after considering relevant rules and guidelines the respondent authorities processed the application of respondent no. 9 for setting up of CBMWTF. That dependance on only one CBWTF often causes disputes like irregular lifting and lifting of lesser quantity resulting unnecessary dumping of bio medical wastes in hospital premises. That to avoid such mismanagement the respondent authorities decided to welcome initiative of setting up new CBMWTF in the State.

11. That with regard to the statements made in paragraphs 37 to 40 of the said application I deny and dispute each and every statements and/or allegations made therein. It is further denied that after considering all aspects the authorities issued TOR in favour of the respondent no. 9 and granted consent to establishment in favour of answering respondent. It is denied that in violation of BMW Rules, 2016 Environment clearance granted by SEIAA in favour of the respondent no. 9. It is also matter of record that Consent to Operate (CTO) and authorization are also granted in favour of respondent no. 9 from the WBPCB on 06.03.2025 with validity till 28.02.2030.



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12. The answering respondent states the from the information obtained under Right to Information Act, 2005, the deponent herein came to learn that for violation of Rules under Bio-Medical Waste Management (BMWM) Rules, 2016 an inspection was caused by the State Board from which it was evident that M/s Greenzen Bio Pvt. Ltd. not operated treatment facility and violated the provisions of said Rules. That as per provision under Section 15(1) of Environment (Protection) Act, 1986 whoever fails to comply with or contravenes any of the provision of the said Act or the Rules made thereunder, he shall be punished with imprisonment for a term which may extend to five years or with fine which may extend to one lakh rupees or with both. That for the violation of the provisions of said Act, 1986 and Rules, 2016 the State Board initiated criminal proceeding against the applicant herein M/s Greenzen Bio Pvt. Ltd under Section 200 of the Code of Criminal Procedure, 1973.

Copy of the said Memo dated 23.04.2026 obtained under Right to Information Act is annexed hereto and marked with the letter 'R-4' to this affidavit.

13. That with regard to the statements made in paragraphs 41 to 50 of the said application I deny and dispute each and every allegations which are made contrary to the records therein. It is stated that most of the said paragraphs are repetition of Rules stipulated in Bio Medical Waste Management Rules, 2016 and revised guidelines of Common Bio Medical Waste Treatment Facilities. The answering respondent again reiterates that vide Letter dated 07.12.2022 the Central Pollution Control Board specifically informed that as per Bio-Medical Waste Management Rules, 2016 do not restrict setting up of

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more than one CBMWTF at one location and revised CPCB Guidelines for CBMWTFs also do not restrict installation of new facility in a coverage area, if the existing facility does not have adequate capacity to handle quantum of bio-medical waste and/or does not comply with norms prescribed under BMW Rules, 2016. It is stated further that in a meeting held on 31.08.2022 regarding BMW issues and fixation of rates for lifting, transport and safe disposal of Bio Medical Waste it was decided that Health and Family Welfare Department will take initiative to generate awareness and publicity among interested parties to set up more CBMWTF in the State and each District can have at least two CBMWTF and bigger districts with more BMW generation can have three such facilities.

14. That with regard to the statements made in paragraph 51 to 72 of the said application I say the statements made therein are in connection with Writ petition moved before the Hon'ble High Court, Calcutta by the applicant being W.P.A no. 443 of 2025 which are matters of record and anything contrary to the records I deny and dispute each and every statements/allegations. It is stated that the applicant moved before the Hon'ble High Court inter-alia challenging the grant of Environment Clearance and CTE and CTO granted in favour of the respondent no. 9 herein. That the issue involved in the said writ petition was not maintainable before the Hon'ble Court as the said issue is appealable before the Hon'ble National Green Tribunal, Eastern Zone Bench and since an alternative and efficacious appellate remedy available under the National Green Tribunal Act, 2010, the Hon'ble High Court not exercised writ jurisdiction and dismissed the said Writ Petition being WPA 443 of 2025 on the ground



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of existence of alternative remedy. Accordingly the Hon'ble High Court granted liberty to the applicant herein to file the statutory appeal before the jurisdictional appellate forum within a period of six weeks from date and if such an appeal is filed, the jurisdictional appellate authority shall register the same forthwith and shall proceed with the same and come to its logical conclusion strictly in accordance with law, as expeditiously as possible.

That pursuant to grant of such liberty to the applicant the instant original application is filed by the applicant on the similar issue which has already been dealt with by the answering respondent herein the earlier paragraphs.

15. With regards to the Grounds and prayers as stated in the said original application I say that save and except those grounds having support of law are frivolous and the prayers are liable to be rejected.

16. It is further submitted that in facts and circumstances of the case the Hon'ble National Green Tribunal be pleased to dismiss the instant original application being devoid of any merit and filed with the personal and malafide intention and not for the protection of environment.

17. That the statements made in paragraphs 1 to 15 are true to my knowledge and rest are my respectful submission.

Unique Universal Bio Waste LLP

Gaurav Borar

Designated Partner/Authorised Signatory

DEPONENT

Identified by me

Krishmendu Bera
Advocate

NARENDRA PRASAD GUPTA
NOTARY
GOVERNMENT OF INDIA
REGN. NO.-13823/2018
&
ADVOCATE, HIGH COURT CALCUTTA
8, Old Post Office Street (Ground Floor),
Opp. E-Gate (High Court)
Mob.-9893135090

L.T.I.(s)/Signatures(s) of the
Executant/s attested by me on Identification

NARENDRA PRASAD GUPTA, NOTARY
Advocate, HIGH COURT, KOLKATA
Regd. No.-13823/2018. Govt. of India

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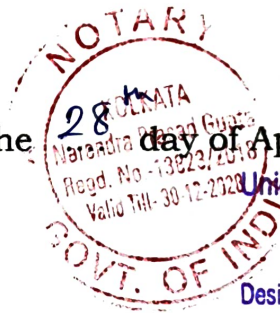
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VERIFICATION:

I, Sri Gaurav Borar, son of Chainroop Borar, the Deponent within named, do hereby verify and declare that the statements made in the aforesaid paragraphs are true and correct to the best of my knowledge and information and I believe that nothing material has been concealed there from.

Verified at Kolkata on the 28th day of April, 2026.



Unique Universal Bio Waste LLP
Gaurav Borar
Designated Partner/Authorised Signatory
Deponent

Identified by me

Keeishmendu Bera

Advocate

Answer R₁ 551

UNIQUE UNIVERSAL BIO WASTE LLP

LLPIN: ABC - 3831

REG. OFFICE: Canal Road, Opp. 3 No. Bridge, Towards Sharda Sishu Tirtha School, Vill.- Dangapara,
Mouza- Binnaguri, P.O.-Baram, P.S.- New Jalpaiguri, Dist. Jalpaiguri-735135

PLANT OFFICE: Kaluabari, Chhatgujrimeri, Debithakurbari, Pargana Baikunthapur, Jalpaiguri-735132

ADMN. OFFICE: 7A, Bentinck Street, Old Wing, 2nd Floor, Kolkata- 700001

EMAIL: uubwllp@gmail.com CONTACT NO.: 8617391274

EXTRACT OF THE MINUTES OF THE MEETING OF BOARD OF PARTNERS OF UNIQUE UNIVERSAL BIO WASTE LLP DULY CONVENED AT THE REGISTERED OFFICE OF THE LLP SITUATED AT CANAL ROAD, OPP. 3 NO. BRIDGE, TOWARDS SHARDA SISHU TIRTHA SCHOOL, VILL: DANGAPARA, MOUZA: BINNAGURI, P.O. BALARAM, P.S. NEW JALPAIGURI, DIST. JALPAIGURI-735135 AS ON TUESDAY, 24TH DAY OF FEBRUARY, 2026 AT 11.00 A.M. TO TRANSACT THE FOLLOWING BUSINESS:

AUTHORIZATION TO MR. GAURAV BORAR:

The Chairperson presented before the LLP a draft proposal of appointing Mr. Gaurav Borar, existing partner of the LLP, as an Authorized representative of the LLP in the matter of court case filed by Greenzen Bio Private Limited. After due discussion and agreed upon the matter, the following resolutions have been passed unanimously by the partners of the LLP:

"RESOLVED THAT, in compliance with the applicable provisions of the Limited Liability Partnership Act, 2008 and rules made thereunder [including any statutory modification and re-enactment thereof) and with the consent of the partners of the LLP, Mr. Gaurav Borar, son of Mr. Chainroop Borar, resident of Regent Enclave, Block-4, Flat-4C, VIP Road, Kaikhali, Opp. Haj Tower, VTC: Rajarhat Gopalpur(M), P.O. Kolkata Airport, District: North 24 Parganas, Pin: 700052, State: West Bengal, be and is hereby singly authorized to represent, in the matter of court case filed by 'Greenzen Bio Private Limited (CIN U74210WB2006PTC110311], to sign, execute and arrange to file, whether digitally or physically, the forms, applications, declarations, petitions, appeals and all other necessary documents as may be required to be submitted by the LLP and to represent the LLP before any court or concerned authority and to take all decisions and to do all other acts, deeds, matters and things as deem to be required and necessary, proper or expedient for and on behalf of the LLP for the same."

"RESOLVED FURTHER THAT, the partners of the LLP have clarified that, the all works and decisions taken by Mr. Gaurav Borar, as being Authorized representative of the LLP, in the matter of court case filed by 'Greenzen Bio Private Limited' will be bound on the LLP."

"RESOLVED FURTHER THAT, a copy of the foregoing resolutions, duly certified to be true by the Managing Partner of the LLP, is with a request to act thereupon and be furnished to anyone concerned or interested in the matter of court case filed by 'Greenzen Bio Private Limited' as and when necessary."

//Certified to be True//

FOR, UNIQUE UNIVERSAL BIO WASTE LLP

For Unique Universal Bio Waste LLP

Hiren Ch Roy

Designated Partner/Authorised Signatory

HIREN CHANDRA ROY
DESIGNATED PARTNER
DIN- 10166592

ACCEPTED BY:

Gaurav Borar

GAURAV BORAR

Annexure-R₂ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), WEST BENGAL)



To,

The Designated Partner
UNIQUE UNIVERSAL BIO WASTE LLP
A-1 Shyam Plaza,S.F.Road,Ward No 08 PO + PS-Siliguri Darjeeling-
734001 -734005

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/WB/INFRA2/431778/2023 dated 08 Jun 2023. The particulars of the
environmental clearance granted to the project are as below.

- | | |
|---|--|
| 1. EC Identification No. | EC23B057WB123900 |
| 2. File No. | EN/T-II-1/086/2022 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including
Schedule No. | 7(d)(a)Common Bio-Medical Waste
Treatment Facility |
| 6. Name of Project | Establishment of Common Bio-Medical
Waste Treatment Facility (CBWTF) at
Village- Kaluabari ,P.O.
Debithakurbari,P.S-Rajganj, Mouza-
Chhatgujrimari,Pargana Baikunthapur,
Dist-Jalpaiguri, West Bengal |
| 7. Name of Company/Organization | UNIQUE UNIVERSAL BIO WASTE LLP |
| 8. Location of Project | WEST BENGAL |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 01/09/2023

(e-signed)
Kaliyamurthi Balamurugan
Member Secretary
SEIAA - (WEST BENGAL)

PARIVESH
(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)



*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH.Please quote identification
number in all future correspondence.*

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Environmental Clearance for the proposed establishment of Common Bio-Medical Waste Treatment Facility (CBWTF) at Village - Kaluabari, LR Plot Nos. 160, 300, 302, 309, 310, 311, 312, 314, P.O. - Debithakurbari, P.S. - Rajganj, Mouza - Chhatgujrimari, Pargana - Baikunthapur, Dist. - Jalpaiguri, West Bengal, by M/s. Unique Universal Bio Waste LLP.

Background of the project

The proponent made online application vide proposal no. SIA/WB/INFRA2/431778/2023 dated 08 June 2023 seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the proposed establishment of Common Bio-Medical Waste Treatment Facility (CBWTF) at Village - Kaluabari, LR Plot Nos. 160, 300, 302, 309, 310, 311, 312, 314, P.O. - Debithakurbari, P.S. - Rajganj, Mouza - Chhatgujrimari, Pargana - Baikunthapur, Dist. - Jalpaiguri, West Bengal, by M/s. Unique Universal Bio Waste LLP.

The proposal is for Common Bio-Medical Waste Treatment Facility (CBWTF) at Village - Kaluabari, P.O. - Debithakurbari, P.S. - Rajganj, Mouza - Chhatgujrimari, Pargana - Baikunthapur, Dist. - Jalpaiguri, West Bengal.

The project proponent obtained Terms of Reference issued by SEIAA, WB vide File No. EN/T-II-1/086/2022 dated 23.12.2022 against proposal no. SIA/WB/INFRA2/407378/2022.

Salient features of the proposed project as per the EIA report as uploaded in the PARIVESH portal may be summed up as below:

Land Area	11452.6 sqm. or 2.83 Acres			
Greenbelt	3780 sqm. (33%)			
Plant capacity	Particulars	Capacity	Numbers	
	Plasma Pyrolysis Capacity	250 Kg/Hr	1+1 (Standby)	
	Shredder capacity	500 Kg/hr	1	
	Autoclave capacity	1500 Liters	1+1 (Standby)	
	ETP	10 KLD	1	
Power requirement and Source	Total Electricity load – 65KW Energy requirement – 1300kVA Source- West Bengal State Electricity Distribution Corporation Limited. DG Set for standby- 125 KVA Fuel – HSD			
Water Requirement	The water consumption will be 15.4 KLD. Daily fresh water demands 9.9 KLD which will be sourced from Ground water and 5.5 KLD water will be recycled after treatment			
Source of Water	Water demand will be met through bore well.			
Manpower	Construction Phase – 30 Operation Phase - 50			
Waste water generation	Utility	Water Required	Waste Water Generation	Management
	Domestic	2.4	2.0	5.5 KLD recycled /re-used
	Floor washing	2.0	1.5	
	Plasma Pyrolysis	2.0	1.8	Sent to ETP and treated water of 5.5 KLD recycled /re-used
	Workshop/vehicle washing	2.0	1.8	
	Autoclave	4	1	

Environmental Clearance for the proposed establishment of Common Bio-Medical Waste Treatment Facility (CBWTF) at Village - Kaluabari, LR Plot Nos. 160, 300, 302, 309, 310, 311, 312, 314, P.O. - Debithakurbari, P.S. - Rajganj, Mouza - Chhatgujrimari, Pargana - Balkunthapur, Dist. - Jalpaiguri, West Bengal, by M/s. Unique Universal Bio Waste LLP.

	Greenbelt	3	--	--	
	Total	15.4	8.1		
Solid /Hazardous waste generation	Type	Quantity	Treatment/ disposal		
	Solid waste				
	Organic	5.25 Kg/day	Municipal bin including food waste		
	Inorganic	2.25 Kg/day	WBPCB authorized recyclers		
	Hazardous waste				
	Discarded containers/ barrels / liners contaminated with hazardous wastes / chemicals, if any	1.0 TPA	Through authorized recyclers		
	DG Waste oil/Spent oil	0,5 KL/A	Authorized recyclers		
	ETP Sludge	198 TPA	TSDF		
	Ash	66 TPA	TSDF		
Project Cost (Rs.)	Rs. 4.9 Crores.				

State Level Environment Impact Assessment Authority (SEIAA), West Bengal examined the proposal and also perused recommendations of the State Level Expert Appraisal Committee (SEAC). After due consideration of the project proposal, and after considering the recommendations of the State Level Expert Appraisal Committee (SEAC), the State Level Environment Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the EIA notification no. S.O. 1533 (E) dt. 14th September, 2006 of Ministry of Environment & Forests, GOI and the subsequent amendments, on the basis of above mentioned features along with other details submitted to SEIAA subject to strict compliance of the terms and conditions mentioned below.

I. Statutory compliance:

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area)
- iv. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/Committee.

Environmental Clearance for the proposed establishment of Common Bio-Medical Waste Treatment Facility (CBWTF) at Village - Kaluabari, LR Plot Nos. 160, 300, 302, 309, 310, 311, 312, 314, P.O. - Debithakurbari, P.S. - Rajganj, Mouza - Chhatgujrimari, Pargana - Baikunthapur, Dist. - Jalpaiguri, West Bengal, by M/s. Unique Universal Bio Waste LLP.

- v. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Wastes (Management and Handling) Rules, 20016 including the section 129 to 137 of Central Motor Vehicle Rules 1989.
- vi. Project shall fulfill all the provisions of hazardous Wastes (Management, handling and Transboundary Movement) Rules, 2016 including collection and transportation design etc. and also guidelines for Common Hazardous Waste Incineration — 2005, issued by CPCB Guidelines of CPCB/MPPCB for Bio-medical Waste Common Hazardous Wastes incinerators shall be followed.
- vii. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- viii. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
- ix. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities.

II. Air quality monitoring and preservation

- i. The project proponent shall install emission monitoring system including Dioxin and furans to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. Periodical air quality monitoring in and around the site including VOC, HC shall be carried out.
- iii. Incineration plants shall be operated (combustion chambers) with such temperature, retention time and turbulence, so as to achieve Total Organic Carbon (TOC) content in the slag and bottom ashes less than 3%, or their loss on ignition is less than 5% of the dry weight of the material.
- iv. Venturi scrubber (alkaline) should be provided with the incinerator with stack of adequate height (Minimum 30 meters) to control particulate emission within 50mg/Nm³.
- v. Appropriate Air Pollution Control (APC) system shall be provided for fugitive dust from all vulnerable sources, so as to comply prescribed standards. All necessary air pollution control devices (quenching, Venturi scrubber, mist eliminator) should be provided for compliance of emission standards.
- vi. Masking agents should be used for odour control.

III. Water quality monitoring and preservation

- i. The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. Waste water generated from the facility shall be treated in the ETP and treated waste water shall be reused in the APCD connected to the incinerator. The water quality of treated effluent shall meet the norms prescribed by State Pollution Control Board. Zero discharge should be maintained.
- iii. Process effluent/any waste water should not be allowed to mix with storm water.
- iv. Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from competent authority shall be obtained for use of fresh water.
- v. Sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused within the project.

Environmental Clearance for the proposed establishment of Common Bio-Medical Waste Treatment Facility (CBWTF) at Village - Kaluabari, LR Plot Nos. 160, 300, 302, 309, 310, 311, 312, 314, P.O. - Debithakurbari, P.S. - Rajganj, Mouza - Chhatgujrimari, Pargana - Baikunthapur, Dlst. - Jalpalguri, West Bengal, by M/s. Unique Universal Bio Waste LLP.

- vi. A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point should be obtained.
- vii. The leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
- viii. Magnetic flow meters shall be provided at the inlet and outlet of the ETP & all ground water abstraction points and records for the same shall be maintained regularly.
- ix. Rain water runoff from hazardous waste storage area shall be collected and treated in the effluent treatment plant.

IV. Noise monitoring and prevention

- i. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

V. Energy Conservation measures

- i. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- ii. Provide LED lights in their offices and residential areas

VI. Waste management

- i. Incinerated ash shall be disposed at approved TSDF and MoU made in this regard shall be submitted to the Ministry prior to the commencement.
- ii. The solid wastes shall be segregated as per the norms of the Solid Waste Management Rules, 2016.
- iii. A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project.
- iv. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016
- v. No landfill site is allowed within the CBWTF site.
- vi. The Project proponent shall not store the Hazardous Wastes more than the quantity that has been permitted by the CPCB/SPCB.

VII. Green Belt

- i. Green belt shall be developed in area as provided in project details, with native tree Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant. The project proponent should follow the plantation plan approved by Divisional Forest Officer, Baikunthapur Forest Division vide Memo No. 1244/13-2 dated 22.05.2023.

VIII. Public hearing and Human health issues

- i. Feeding of materials/Bio-medical waste should be mechanized and automatic no manual feeding is permitted.
- ii. Proper parking facility should be provided for employees & transport used for collection & disposal of waste materials.
- iii. Necessary provision shall be made for fire-fighting facilities within the complex.
- iv. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.

Environmental Clearance for the proposed establishment of Common Bio-Medical Waste Treatment Facility (CBWTF) at Village - Kaluabari, LR Plot Nos. 160, 300, 302, 309, 310, 311, 312, 314, P.O. - Debithakurbari, P.S. - Rajganj, Mouza - Chhatgujrimari, Pargana - Baikunthapur, Dist. - Jalpaiguri, West Bengal, by M/s. Unique Universal Bio Waste LLP.

- v. Emergency plan shall be drawn in consultation with SPCB/CPCB and implemented in order to minimize the hazards to human health or environment from fires, explosion or any unplanned sudden or gradual release of hazardous waste or hazardous waste constituents to air, soil or surface water.
- vi. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- vii. Occupational health surveillance of the workers shall be done on a regular basis.

IX. Environment Management Plan (EMP)

- i. The project proponent should submit the proposed EMP on a six-monthly basis. The Office Memorandum issued by the MoEF & CC vide F. No. 22-65/2017-IA.III dated 30.09.2020 should be strictly followed.
- ii. Need based activities for local people is part of the EMP. Details of such activities submitted by the project proponent is given in Annexure-1.
- iii. The project proponent shall install display board for display of all the environmental parameters including sensor-based air, water and noise quality monitoring stations within their premises.
- iv. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/conditions. The company shall have defined system of reporting infringements /deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the Regional Office of Ministry of Environment, Forest and Climate Change (MoEF&CC) along with State Level Environment Impact Assessment Authority (SEIAA) and West Bengal Pollution Control Board (WBPCB) as a part of six-monthly report.
- v. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
- vi. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose.
- vii. Year wise progress of implementation of action plan shall be reported to the Regional Office of MoEF&CC along with SEIAA and WBPCB along with the Six Monthly Compliance Report.
- viii. Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

X. Additional conditions

- 1) Clearance from Dept. of Health & Family Welfare, GoWB as applicable to be obtained.
- 2) Piezometer should be installed to continuously monitor the groundwater level. The lithological log of the piezometer should be submitted with compliance reports.
- 3) Water quality shall be monitored at all points of abstraction/ inlet and discharge.

XI. Miscellaneous

- i. The environmental clearance accorded shall be valid for a period of 10 years for the proposed project.



Environmental Clearance for the proposed establishment of Common Bio-Medical Waste Treatment Facility (CBWTF) at Village - Kaluabari, LR Plot Nos. 160, 300, 302, 309, 310, 311, 312, 314, P.O. - Debithakurbari, P.S. - Rajganj, Mouza - Chhatgujrimari, Pargana - Baikunthapur, Dist. - Jalpaiguri, West Bengal, by M/s. Unique Universal Bio Waste LLP.

- ii. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed.
- iii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iv. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the MoEF&CC at environment clearance portal with a hard copy to SEIAA/WBPCB.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vii. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- viii. The project proponent shall inform the Regional Office of the MoEF&CC along with SEIAA and WBPCB, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- ix. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- x. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the State Expert Appraisal Committee (SEAC).
- xi. No further expansion or modifications in the plant shall be carried out without prior approval of the SEIAA.
- xii. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiii. The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xiv. The SEIAA reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xv. The Regional Office of the MoEF&CC/SEIAA/WBPCB shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office of MoEF&CC/SEIAA/WBPCB by furnishing the requisite data / information/monitoring reports.
- xvi. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts/NGT and any other Court of Law relating to the subject matter.
- xvii. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a

Environmental Clearance for the proposed establishment of Common Bio-Medical Waste Treatment Facility (CBWTF) at Village - Kaluabari, LR Plot Nos. 160, 300, 302, 309, 310, 311, 312, 314, P.O. - Debithakurbari, P.S. - Rajganj, Mouza - Chhatgujrimari, Pargana - Baikunthapur, Dist. - Jalpaiguri, West Bengal, by M/s. Unique Universal Bio Waste LLP.

period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
xviii. The contact details of the proponent and the name of the consultant are given below –

Name of the Contact person with Designation	Mr. Hiren Chandra Roy, Designated Partner
Address	A-1 Shyam Plaza, S.F. Road, Ward No 08 PO + PS- Siliguri Darjeeling-734001.
Email	uubllp@gmail.com
Telephone Number Fax No.	8016277738
Name of the Environmental Consultant	M/s. Gaurang Environmental Solutions Pvt. Ltd.



Environmental Clearance for the proposed establishment of Common Bio-Medical Waste Treatment Facility (CBWTF) at Village - Kaluabari, LR Plot Nos. 160, 300, 302, 309, 310, 311, 312, 314, P.O. - Debithakurbari, P.S. - Rajganj, Mouza - Chhatgujrimari, Pargana - Baikunthapur, Dist. - Jalpaiguri, West Bengal, by M/s. Unique Universal Bio Waste LLP.

Annexure-1**NEED BASED ACTIVITIES FOR LOCAL PEOPLE FOR EXPANSION PROJECT**

Public hearing Action plan as per MoEF&CC O.M. dated 30/09/2020

Sr No	Major Activity heads		YEAR OF IMPLEMENTATION			TOTAL EXPENDITURE (Rs. in Lakhs)
			1 st Year	2 nd Year	3 rd Year	
Based on Public Consultation / Hearing						
1	Jobs & Skill development Programmes					
	Skill training programme for local youth in the nearby villages	<i>Physical Nos. & village</i>	Skill development program in Kaluabari village	Skill development program in Chhat Guzrimari village	Skill development program in Fatapukur village	
		<i>Budget in lakhs</i>	Rs.1.0 Lakhs	Rs.1.0 lakhs	Rs. 1.0 lakhs	3.0
2	Street Solar Lighting					
	Installation of street solar light along the adjacent road of the plant and nearby villages	<i>Physical Nos. & village</i>	15 nos. of solar street light in Kaluabari village	15 nos. of solar street light in Chhat Guzrimari village	15 nos. of solar street light in Fatapukur village.	
		<i>Budget in lakhs</i>	Rs. 1.0 Lakhs	Rs. 1.0 lakh	Rs. 1.0 lakh	3.0
3	Infrastructure development	<i>Maintenance of approach road in adjacent villages</i>	Maintenance of approach road in village Fatapukur	-	-	
		<i>Budgets in lakhs</i>	Rs 4 Lakhs	-	-	4.0
	Total					10

Validity unknown

Digitally signed by Shri Kaliyamurthi Balamurugan Member Secretary

Date: 9/1/2023 3:27:25 PM

Annexure-R3



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NOCNO180774

WEST BENGAL POLLUTION CONTROL BOARD

Paribesh Bhawan
10A, Block-LA, Sector-III
Bidhannagar, Kolkata-700106

Memo No. 545-2N-20/2023 (E)

Dated 13.09.2023

From :
Member Secretary,
West Bengal Pollution Control Board

To: Shri Hiren Chandra Roy, Partner,
M/s. Unique Universal Bio Waste LLP,
Badapara, Mandal Ghat, Jalpaiguri, PIN -735132.

Sub: Consent to Establish (NOC) from Environmental Point of View

Ref: i) Your application No. 4230501 Dated 05.09.2023.
ii) Env. Clearance issued by SEIAA, WB, vide EC Identification No. EC
23B057WB123900, File No. EN/T-II-1/086/2022 dtd. 01.09.2023.

Dear Sirs,

In response to the application for Consent to Establish (NOC) for proposed Unit of M/s Unique Universal Bio Waste LLP for manufacturing/storage/installation of Common Bio-Medical Waste Treatment Facility (CBWTF) at Village-Kaluebari, P.O.-Debithakurbari, P.S.-Rajganj, Mouza-Chhatgujrimari, Pargana-Baikunthapur, Dist.-Jalpaiguri, West-Bengal. Details of the project are given in Annexure - I. this is to inform you that this Board hereby grants the Consent to Establish (NOC) from the environmental point of the above subject to the following conditions and special conditions annexed.

1. The quality of sewage and trade effluent to be discharged from your factory shall satisfy the permissible limits as prescribed in IS : 2490 (Pt. I) of 1974, and/or its subsequent amendment and Environment (Protection) Rules 1986.
2. Suitable measures to treat your effluent shall be adopted by you in order to reduce the pollutional load so that the quality of the effluent satisfies the standards mentioned above.
3. You shall have to apply to this Board for its consent to operate and discharge of sewage and trade effluent according to the provisions of the water (Prevention & Control of Pollution) Act, 1974. No sewage or trade effluent shall be discharged by you without prior consent of this Board.
4. All emission from your factory shall conform to the standards as laid by this Board.
5. No. emission shall be permitted without prior approval of this Board and you shall apply to this Board for its consent to operate and atmospheric emission as per provision of the Air (Prevention & Control Pollution) act, 1981.
6. No industrial plant, furnace, flues, chimneys, control equipment, etc. shall be constructed/reconstructed/erected/re-erected without prior approval of this Board.

Md. ... 13/09/2023

Chief Engineer
West Bengal Pollution Control Board
Dept. of Environment, Kolkata-700012



7. You shall comply with
- Water (Prevention and Control of Pollution) Cess Act, 1977, if applicable.
 - Water (Prevention and Control of Pollution) Cess Act, 1978, if applicable.
 - Environment (Protection) Act, 1986
 - Environment (Protection) Rules, 1986
 - Hazardous Wastes (Management and Handling) Rules, 1989 and Amended Rules, 2000
 - Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amended Rules, 2000
 - Manufacture, Use, Import and Storage and Hazardous Micro-Organisms, Genetically Engineered Organisms or Cell Rules, 1989
 - The Public Liability Insurance Act, 1991 and Amended Act, 1992
 - The Public Liability Insurance Rules, 1991 and Amended Rules 1993
 - Biomedical Wastes (Management & Handling) Rules, 1998 and Amended Rules 2000 if applicable.
 - Recycled Plastics Manufacture and Usage Rules 1999, if applicable and
 - Ozone Depleting Substances (Regulation & Control) Rules, 2000, if applicable
8. You will have to abide by any other stipulations as may be prescribed by any authority/local bodies/Government Departments etc.

SPECIAL CONDITION:

Project Cost - Rs.4.9 Crores (Rupees Four Crores Ninety Lakhs only)

Please refer to Annexure - II.

Any violation of the aforesaid conditions shall entail cancellation of this Consent to Establish (NOC)

Yours faithfully,

Member Secretary
Chief Engineer
West Bengal Pollution Control Board (EIM CE)

Memo No. 545 - 2N-20/2023 (E) Dtd. 13.09.2023

Dated.....
Chief Engineer
W. B. Pollution Control Board
Dept. of Environment, Govt. of

Copy forwarded for information to :

- Chief Inspector of Factories, Government of West Bengal, N. S. Building, Kolkata-700 001
- Director of Industries/Director of Cottage & Small Scale Industries, Government of West Bengal, N. S. Building. Kolkata-700 001
- Guard file, West Bengal Pollution Control Board.
- Environmental Engineer, I/II/Alipur R.O./Howrah R.O./Hooghly R.O./B.R.O./D.R.O./Haldia R.O./S.R.O./Malda R.O./Asansol R.O./WBPC Board.
- Alipore Regional Office
"Minority Bhawan", 5th Floor, 12, Biplabi
Kanaillal Bhattacharya Sarani, Alipore,
Kolkata-700 027
Telefax No. 033-2448-5553
Tel No. 033-2448-5554
- Asansol Regional Office
Kalyanpur Satellite Township Project (KSTP), Dr. B.C. Roy
Road, P.O.-Dakshin Dhadka, P.S. Asansol
(North), Dist.-Paschim Bardhaman,
Asansol-713 302
Telefax No. 0341-2999280
0341-2999281
- Barrackpore Regional Office
Panpur More, Kalyani Expressway,
Vill.-Panpur, P.O.-Narayanpur,
Dist.: 24-Parganas (N), Pin-743 126
Telefax No. 033-2580 0573
- Durgapur Regional Office
Sahid Khudiram Sarani,
City Centre, Durgapur,
Paschim Bardhaman-713 216.
Tel No. 0343-2546708
Telefax No. (0343) 2544915
- Haldia Regional Office
Mouza : Raghunathchak, PS : Bhabanipur
(Formerly Sulahata), PO : Barghasipur
Dist. Purba Medinipur, Pin : 721 657
Tel No. 03224-291293/94
- Howrah Regional Office
"Minority Bhawan", 5th Floor, 12, Biplabi
Kanaillal Bhattacharya Sarani, Alipore,
Kolkata-700 027
Tel No. 033-2448-2219/2220
- Kolkata Regional Office
Mani Square, Block No. 8IT, Western
Side, 8th floor, 164/1, Maniktala Main Road,
Kolkata-700 054
Tel No. 033-2320-0059 / 9836288884
- Malda Regional Office
Paribesh Bhaban,
Vill.: Abhirampur, P.O.: Mokdumpur,
P.S.: English Bazar, Malda-732 103
Tel No. 03512-223449
- Saltlake Regional Office
Mani Square, Block No. 8IT, Western
Side, 8th floor, 164/1, Maniktala Main
Road, Kolkata-700 054
Tel No. 2320-0097 / 9330869729
- Siliguri Regional Office
Paribahan Nagar, P.O.: Matigara, Siliguri,
Darjeeling, Pin-734 010
Tel No. 0353-257 1115
Telefax No. 0353-257 1113

Member Secretary
Chief Engineer
West Bengal Pollution Control Board (EIMCE)

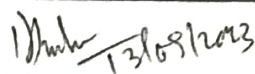
Chief Engineer
W. B. Pollution Control Board

Annexure - I to NOC Sl. No. NO180774

Proposed establishment of Common Bio-Medical Waste Treatment Facility (CBWTF) at Village - Kaluabari, Plot Nos. 160, 300, 302, 309, 310, 311, 312, 314, P.O. - Debithakurbari, P.S. - Rajganj, Mouza - Chhatgujrimari, Pargana - Baikunthapur, Dist. - Jalpaiguri, West Bengal, by M/s. Unique Universal Bio Waste LLP.

Details of the project :

Land Area	11452.6 sqm. or 2.83 Acres			
Greenbelt	3780 sqm. (33%)			
Plant capacity	Particulars	Capacity	Numbers	
	Plasma Pyrolysis Capacity	250 Kg/Hr	1+1 (Standby)	
	Shredder capacity	500 Kg/hr	1	
	Autoclave capacity	1500 Liters	1+1 (Standby)	
	ETP	10 KLD	1	
Power requirement and Source	Total Electricity load – 65KW Energy requirement – 1300 kVA Source- WBSEDCL. DG Set for standby- 125 KVA, Fuel – HSD			
Water Requirement	The water consumption will be 15.4 KLD. Daily fresh water demands 9.9 KLD which will be sourced from Ground water and 5.5 KLD water will be recycled after treatment			
Source of Water	Water demand will be met through bore well.			
Manpower	Construction Phase – 30, Operation Phase - 50			
Waste water generation	Utility	Water Required	Waste Water Generation	Management
	Domestic	2.4	2.0	5.5 KLD recycled /re-used
	Floor washing	2.0	1.5	Sent to ETP and treated water of 5.5 KLD recycled /re-used
	Plasma Pyrolysis	2.0	1.8	
	Workshop/vehicle washing	2.0	1.8	
	Autoclave	4	1	
	Greenbelt	3	--	--
	Total	15.4	8.1	
Solid /Hazardous waste generation	Type	Quantity	Treatment/ disposal	
	Solid waste			
	Organic	5.25 Kg/day	Municipal bin including food waste	
	Inorganic	2.25 Kg/day	WBPCB authorized recyclers	
	Hazardous waste			
	Discarded containers/ barrels / liners contaminated with hazardous wastes / chemicals, if any	1.0 TPA	Through authorized recyclers	
	DG Waste oil/Spent oil	0.5 KL/A	Authorized recyclers	
	ETP Sludge	198 TPA	TSDF	
Ash	66 TPA	TSDF		
Project Cost (Rs.)	Rs. 4.9 Crores.			


 Member Secretary / Chief Engineer (EIM Cell)
 West Bengal Pollution Control Board
 Dept. of Environment, Govt. of W.B.

Annexure – II to NOC Sl. No. NO180774

Special conditions issued to M/s. Unique Universal Bio Waste LLP for the proposed establishment of Common Bio-Medical Waste Treatment Facility (CBWTF) at Village - Kaluabari, Plot Nos. 160, 300, 302, 309, 310, 311, 312, 314, P.O. - Debithakurbari, P.S. - Rajganj, Mouza - Chhatgujrimari, Pargana - Baikunthapur, Dist. - Jalpaiguri, West Bengal.

A) Emission :-

- i. Incinerator (Plasma Pyrolysis) of capacity 250 kg/hr (1+1 standby) should be dual chambered and equipped with rapid quencher, Multi-cyclone, three stage venturi scrubber, packed bed alkaline scrubber, Cyclonic Droplet Separator, mist eliminator and stack of minimum height 30m from GL. Stacks to have sampling port, platform and ladder as per Emission Regulation Part – III of CPCB.
- ii. DG Set - 1x125 KVA.
 - a) Stack of adequate height to be provided with acoustic enclosures and residential silencer.
 - b) Stack to have sampling port, platform and ladder as per the Emission Regulation Part – III of CPCB.
 - c) Emission standards, Fuel specification and Stack height should comply with the prescribed limits under the notification of Ministry of Environment & Forest, Govt. of India, G.S.R. 489(E) [09.07.2002] and subsequent amendments.

B) Effluent:-

- 1) Process – To be treated in adequately designed effluent treatment plant and recycled. Zero discharge condition to be maintained.
- 2) Domestic – to be discharged through septic tank to soak pit.

C) Solid Waste :-

- i. Incineration ash should be stored under covered shed, in a separate room having floor liner and disposed to authorized TSDF.
- ii. Hazardous waste to be collected and disposed off as per the Hazardous waste (Handling and Transboundary Movement) Rules, 2016.
- iii. Municipal Solid waste to be disposed off regularly as per the Solid Waste Management Rules, 2016.

D) General :-

- 1) CPCB Guidelines, 2016 should be followed for establishment of new Common Bio-Medical Waste Treatment Facility (CBWTF).
- 2) Noise Control - Ambient noise & D.G. Set noise level not to exceed the permissible limit. Every care to be taken for control noise.
- 3) No additional machinery / equipment can be installed without permission from this board.
- 4) The standards / guidelines for control of noise from stationary Diesel Generator sets prescribed under notification of Ministry of Environment & Forest, Govt. of India, dated 22.12.1998 viz. Environment (Protection) (2nd amendment) rules, 1998 to be followed.
- 5) The unit should comply with the provision of Bio-Medical Waste Management Rule, 2016 and its amendments thereafter.
- 6) Ground water shall not be abstracted without prior permission of the competent authority as per the West Bengal Ground Water Resources (Management, Control and Regulation) Act, 2005.
- 7) Adequate permission for Rain Water Harvesting should be made. Recharging of Ground Water is not permitted.

Chief Engineer
W. E. Pollution Control Board
Dept. of Environment, Govt. of W.B.


12/08/2023

24

Annexure – II to NOC Sl. No. NO180774

Special conditions issued to M/s. Unique Universal Bio Waste LLP for the proposed establishment of Common Bio-Medical Waste Treatment Facility (CBWTF) at Village - Kaluabari, Plot Nos. 160, 300, 302, 309, 310, 311, 312, 314, P.O. - Debithakurbari, P.S. - Rajganj, Mouza - Chhatgujrimari, Pargana - Baikunthapur, Dist. - Jalpaiguri, West Bengal.

- 8) All internal loads should be paved.
- 9) NOC may be revoked by the State Board, in case of failure of implementation of the above conditions.
- 10) Green Belt to be developed over at least 33% of total project area within the plan Premises.
- 11) The proponent should strictly abide by the conditions stipulated in the Environmental Clearance accorded by the State Environment Impact Assessment Authority (SEIAA), West Bengal, vide EC Identification No. EC23B057WB123900, File No. EN/T-II-1/086/2022 dated 01/09/2023.
- 12) Statutory clearances, as applicable to be obtained from the Competent Authorities.
- 13) 'Consent-to-Operate' and authorization to be obtained for the same from the State Board.
- 14) Land Conversion Certificate / Permission and Statutory licenses as applicable to be obtained from the Competent Authorities.
- 15) All the activities regarding Waste Management must be done Strictly in accordance with the concerned Acts and rules prevailing.
- 16) Every care must be taken for mitigating odour problem.
- 17) Good housekeeping to be maintained.
- 18) This NOC is valid up to 30.09.2030 for setting up of the Common Waste Management Facility.


Member Secretary / Chief Engineer (EIM Cell)
West Bengal Pollution Control Board
Chief Engineer
W. B. Pollution Control Board
Dept. of Environment, Govt. of W.B.



Government of West Bengal

This document having UDIN **25-G-GA000004-C-1741254589959** has been created by **WEST BENGAL POLLUTION CONTROL BOARD** with authorised person's Aadhaar no XXXXXXXX4130 on **03:19PM, March 06, 2025**.

This document is available at UDIN platform till 03:19PM, March 06, 2030.



Gibansa Mukherjee

Authorised Signatory
(E-signed)
Department of IT&E



WEST BENGAL POLLUTION CONTROL BOARD
Paribesh Bhawan, 10A, Block LA, Sector III
Salt Lake City, Bidhan Nagar, Kolkata – 700 106, INDIA
 Website : www.wbpcb.gov.in, e-mail : wbpcbnet@wbpcb.gov.in

Category of the Industry : RED

Application Type: CTO

CTO No.: WBPCB/6077910/2024

Date : 06/03/2025

Consent to Operate (CTO) under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

Reference: Application No.: 6077910

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended, and Rules and Orders made thereunder hereby grants Consent to **Unique Universal Bio Waste LLP** (hereinafter referred to as Applicant) for its unit located at **Mouza – Chhatgujrimari, Vill- Kaluabari, P. O- Debithakurbari, P. S- Rajganj, Dist – Jalpaiguri, PIN – 735133** for the period from **06/03/2025 to 28/02/2030** to operate the industrial unit/project and to discharge liquid effluent and gaseous emission from the premises / land of the industrial unit/project, in accordance with the conditions as mentioned below, provided that on any day at any instance the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in this consent letter and in the Environment (Protection) Act, 1986 and Rules thereunder, as amended.

Breach of the conditions and / or failure to comply with the directions as mentioned below shall render the industry/project liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alter the conditions of this consent letter giving one month's notice to the industry.

Conditions :

- 1 This Consent is valid for the following activities :

Sl.No	Name of Activity/Products/By-products	Production Capacity (Per Month)
1	Common Bio-medical Waste Treatment Facility for collection, transportation, treatment & Disposal of Bio-medical wastes generated from bedded & non bedded health care facilities using 2x250kg/hr. capacity plasma pyrolysis (1no, standby), 1x1500Liter/batch capacity autoclave and 1x500 kg/hr. capacity shredder	7000 Kg/Day

- 2 The industry shall remain responsible for quantity and quality of liquid effluent and air emission.
- 3 Daily waste water generation and discharge shall not exceed :

No. of outlets	Source of Waste Water	Quantity in Kilo Liters/day	Place of discharge
1	Scrubber, vehicle washing, floor washing etc.	6.1	Treated in ETP and reused
2	Domestic	2	Septic tank & Soak pit

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WBPCB/6077910/2024

Page 1



- 4 To bring into any altered or new outlet / outfall or to change the place of discharge, the industry shall have to inform the Board and obtain prior permission of the Board in this effect.
- 5 The industry shall provide comprehensive facility for treatment of industrial liquid waste and domestic liquid waste (sewage, sullage and liquid effluent generated from canteen), and operate and maintain the same continuously so that the quality of final effluent conforms to the Standard as given below:

Outlet No.	Nature of effluent	Parameters and standard			Frequency of sampling
		Parameters	Standards	Unit	
1	Industrial	Oil & Grease	10	mg/L	Quarterly
1	Industrial	pH	6.5 to 9.0		Quarterly
1	Industrial	Total suspended Solid (TSS)	100	mg/L	Quarterly
1	Industrial	Chemical Oxygen Demand (COD)	250	mg/L	Quarterly
1	Industrial	Biological Oxygen Demand (BOD)	30	mg/L	Quarterly
1	Industrial	Bio-assay test	90% survival of fish after 96 hours in 100% effluent		Quarterly
2	Domestic	pH	5.5 to 9.0		Yearly
2	Domestic	Total suspended Solid (TSS)	100	mg/L	Yearly
2	Domestic	Biological Oxygen Demand (BOD)	30	mg/L	Yearly
2	Domestic	Oil & Grease	10	mg/L	Yearly
2	Domestic	Biological Oxygen Demand (BOD)	250	mg/L	Yearly

Provisions shall be made to install sensor-based Water Quality monitoring system and flow meter to share the information with the state board on a Real Time basis.

- 6 Daily water consumption for the following purposes shall not exceed

SL NO.	Purpose of Water Use	Quantity (KL/Day)
1.	Domestic	2.4
2.	Process	6.0
3.	Others(Washing)	4.0

- 7 The Industry shall install suitable digital device for measuring the volume of water consumed for different purposes as mentioned above giving correct result to the satisfaction of the State Board. The device shall be able to provide information to disseminate the quantity on a real time basis.
- 8 All the stacks connected to various sources of emissions must be designated by numbers.
- 9 The industry shall install comprehensive pollution control equipment and operate and maintain the same to conform to the standard as given below:



Stack height from ground level (m)	Stack attached to emission sources	Capacity of emission source	Cons-up-Unit	Fuel details		Control system (if any)	Concentrations of parameters not to exceed						Frequency of sampling	Remarks
				Fuel used	Quantity		PM(mg/N m3)	CO(%)	Acid Mist(mg/N m3)	Pb(mg/Nm 3)	SO2(mg/N m3)	NOX (mg/Nm3)		
7.5	DG Set	125	KVA	HSD	0.04 Kilo Liters/Hour								Yearly	Pl. see Annexure I
30		250	Kg/Hour	Electric	12 Kilo Watt Hr	Cyclone, water scrubber etc.	50		50			400	Total Dioxins & Furans - 0.1ng TEQ/Nm3 (at 11% O2) and Hg and its compounds - 0.05mg/Nm 3 at 11% oxygen correction	Quarterly 2 x 250 kg/hr. capacity Plasma Pyrolysis (Ino. standby). All monitored values shall be corrected to 11% oxygen on dry basis



10 The industry shall provide ports in the stack(s) and other necessary permanent facilities such as ladder, platform etc. for monitoring / sampling the air emissions and the same shall be made available for inspection and use by the State Board's staff as well as State Board's authorized agencies.

11 Waste generation, treatment and disposal shall be as specified below :

S.No	Description of Waste	Quantity	Treatment and Disposal
1	DG Waste oil/Spent oil	0.5 Kilo Liters/Year	Through authorized recycler
2	ETP Sludge	54 Kg/Day	Through CHWT/SDF
3	Ash	250 Kg/Day	Through CHWT/SDF
4	Plastic, Glass etc.	40 Metric Tonnes/Year	Through authorized recycler

The Industry shall obtain Authorisation for waste and also register for EPR wherever applicable.

12 The industry shall take adequate measures for control of noise level from its own sources within the premises within the limit given below :

Time	Limit in dB (A) Leq
Day time (06 a.m. to 10 p.m.)	65
Night time (10 p.m. to 06 a.m.)	55

Noise barriers should be installed if the Noise Level is found to be exceeding the desired levels.

13 The industry shall at all times maintain good house-keeping and control pollution (including fugitive emissions) from all sources to maintain clean environment in & around factory premises and in surrounding areas.



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- 14 The Industry shall bring about at least 33% of the total land area under the tree cover.
- 15 The Industry shall provide sufficient alternate electric power source like Green DG or Storage Battery System etc. to operate all pollution control facilities. In absence of such alternate power source, the production shall be stopped/controlled to conform to the conditions of the Consent.
- 16 The industry shall install a separate energy meter showing the consumption of energy for operation of pollution control devices and shall install suitable device for measuring the volume of water consumed for different purposes as mentioned in Sl.No. 3.
- 17 The Industry shall provide drainage system for discharge of industrial and domestic effluent and a separate drainage system for storm-water.
- 18 The industry shall maintain a separate register showing consumption of chemicals used in pollution control systems.
- 19 The Industry shall get the samples of hazardous wastes / leachates analysed at least once in a year from a laboratory recognised by the West Bengal Pollution Control Board and ensure that they conform to the limits stipulated. Test reports shall be sent to the Board.
- 20 The Industry shall submit the Environmental Statement Report for the financial year ending 31st March of the current year in the prescribed form (Form V) as required under the provisions of Rule 14 of the Environment (Protection) [Second Amendment] Rules 1992 by 30th September of every year, to the WBPCB.
- 21 The Industry shall allow the officers of the State Board to enter into the premises of the unit at any reasonable time to inspect the pollution control systems and shall provide adequate and safe facility for collection of air, wastewater and solid waste samples for monitoring by the State Board as well as by authorized agencies of the State Board, as and when required by them.
- 22 The industry shall maintain an Inspection Book in the factory premises which shall be made available to inspecting officers of the State Board for inspection, review and to write down any direction or observation as is deemed necessary during the inspection.
- 23 The Industry shall furnish to the State Board all information in respect of quality, quantity, rate of discharge, place of discharge of liquid effluent and air emission.
- 24 The Industry shall maintain adequate number of qualified and trained personnel among its staff for proper maintenance and operation of the effluent treatment and/or emission control devices and for overall environment management of the industry.
- 25 The Industry shall have to make registration for the use of groundwater if any, with State Water Investigation Directorate (SWID).
- 26 The Industry shall intimate to the State Board immediately of any occurrence or apprehension of occurrence of discharge of any poisonous, noxious or pollutants in excess of quality as well as quantity as mentioned earlier to any receiving water body/receiving system or to atmosphere owing to accident or other unforeseen incident/event including natural disaster. The Applicant shall (i) take all steps adequate to prevent such accident discharge / release of poisonous, noxious or pollutants and to limit their consequences to persons and the environment, (ii) provide to the persons working on the site with the information, training and equipment including antidotes necessary to ensure their safety and mitigate the accidental release of poisonous noxious or pollutants to the environment.
- 27 If the Industry is using Diesel Generator set or generating any other hazardous waste, it should install a Digital Display Board to discriminate all information as stipulated in this regard.
- 28 The industry shall make an application to the State Board in the prescribed form for renewal of the consent at least 120 (one hundred & twenty) days before the date of expiry of this Consent.
- 29 The industry shall not make any alteration / expansion / modification in the existing manufacturing process and equipment, pollution control system and shall not alter or bring in any new outlet/outfall or stack or change the place of discharge, without prior approval of the Board.

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WBPCB/6077910/2024

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- 30 The industry shall comply with all applicable Environmental Acts and Rules.
- 31 The Industry shall comply with the provisions of relevant Waste Management Rules and also submit Annual Returns / Manifests on regular basis.
- 32 Concealing factual data or submission of false or fabricated data/information may result in revocation of Consent to Operate and attract action under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981.

Special Conditions:

Pl. see Annexure I & II.

Any violation of the aforesaid conditions shall entail cancellation of this Consent for Operate.

For and on behalf of West Bengal Pollution Control Board



06/03/2025

**Chief Engineer
Waste Management Cell**



ANNEXURE I to 'Consent to Operate' of M/s Unique Universal Bio Waste LLP

Name of the unit: M/s Unique Universal Bio Waste LLP

Mouza – Chhatgujrimari, Vill- Kaluabari, P. O- Debithakurbari,

P. S- Rajganj, Dist – Jalpaiguri, PIN – 735133

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a. For DG set below 800 kW $H = h + 0.2 \times \sqrt{kVA}$ Where H = height of exhaust stack h = height of building.

b. For DG set above 800 kW - Minimum 30 meter. In case building height is more than 30 meter Stack Height = Building height + minimum 6 meter

TABLE

Power Category	Emission Limits (g/kW-hr)			Smoke Limit (light absorption coefficient, m^{-1})
	NOx+HC	CO	PM	
Upto 19 KW	≤ 7.5	≤ 3.5	≤ 0.3	≤ 0.7
More than 19 KW upto 75 KW	≤ 4.7	≤ 3.5	≤ 0.3	≤ 0.7
More than 75 KW upto 800 KW	≤ 4.0	≤ 3.5	≤ 0.2	≤ 0.7

EMISSION STANDARDS FOR DIESEL ENGINES (ENGINE RATING MORE THAN 0.8 MW (800 KW)) FOR POWER PLANT, GENERATOR SET APPLICATIONS AND OTHER REQUIREMENTS

TABLE

Parameter	Area Category	Total engine rating of the plant (includes existing as well as new generator sets)	Generator sets commissioning date		
			Before 1.7.2003	Between 1.7.2003 and 1.7.2005	On or after 1.7.2005
NOx (as NO ₂) (AT 15% O ₂) . dry basis, in ppmv	A	Upto 75 MW	1100	970	710
	B	Upto 150 MW			
	A	More then 75 MW	1100	710	360
	B	More then 150 MW			
NMHC (as C)(at 15% O ₂), mg/Nm ³	Both A and B		150	100	
PM (at 15% O ₂), mg/Nm ³	Diesel Fuels- HSD & LDO	Both A and B	75	75	
	Furnace Oils- LSHS & FO	Both A and B	150	100	
CO (at 15% O ₂), mg/Nm ³	Both A and B		150	150	
Sulphur Content in fuel	A		< 2%		
	B				
Fuel specification	For A only	Up to 5MW	< 4%		
Stack height (for generator sets commissioned after 1.7.2003)	Stack height shall be maximum of the following, in meter: (i) $14 Q^{0.3}$, Q= Total SO ₂ emission from the plant in kg/hr. (ii) Minimum 6 m. above the building where generator set is installed. (iii) 30 m.				



ANNEXURE II to 'Consent to Operate' of M/s Unique Universal Bio Waste LLP

Name of the unit: M/s Unique Universal Bio Waste LLP

Mouza – Chhatgujrimari, Vill- Kaluabari, P. O- Debithakurbari,
P. S- Rajganj, Dist – Jalpaiguri, PIN – 735133

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1. The unit should follow the Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities and also the Guidelines for Bar Code System for Effective Management of Bio-medical Waste published by the Central Pollution Control Board in December, 2016 and April, 2018 respectively.
2. The unit should comply with the terms and conditions stipulated in the 'Consent to Establish' issued vide memo no. 545-2N-20/2023 (E) dated 13/09/2023 and 'Environmental Clearance' vide no. EC23B057WB123900 dated 01-09-2023, File no. EN/T-II-1/086/2022 dated 01/09/2023 properly.
3. The Common Bio-medical Waste Treatment Facility shall cater health care units situated at a radial distance of 75KM within the State of West Bengal. However, in a coverage area where 10,000nos. beds are not available within radial distance of 75KM, the Common Bio-medical Waste Treatment Facility shall cater the healthcare units situated up to 150KM radius w. r. t its location within the state of West Bengal.
4. Analysis report of effluent and emission should be submitted initially within 30days hereof.
5. Thickness of all plastic carry bags should be at least one hundred and twenty (120) microns as per the provision laid down in the Plastic Waste Management (Amendment) Rules, 2021 and EPR registration should be obtained through online centralized portal '<https://eprplastic.cpcb.gov.in>' as per the Plastic Waste Management (Amendment) Rules, 2022.
6. This 'Consent to Operate' is valid upto 28-02-2030 for Common Bio-medical Waste Treatment Facility for collection, transportation, treatment & disposal of Bio-medical wastes generated from bedded & non-bedded health care facilities using 2 x 250Kg/hr. capacity Plasma Pyrolysis (one number stand by), 1 x 1500lit/batch capacity Autoclave and 1 x 500Kg/hr. capacity Shredder.
7. This 'Consent to Operate' is issued without prejudice to the rights and contentions of the parties in any pending case before any competent Court of Law.



Government of West Bengal

This document having UDIN **25-G-GA000004-C-1741254265280** has been created by **WEST BENGAL POLLUTION CONTROL BOARD** with authorised person's Aadhaar no XXXXXXXX4130 on **03:14PM, March 06, 2025**.

This document is available at UDIN platform till 03:14PM, March 06, 2030.



Gibansa Mukherjee

Authorised Signatory
(E-signed)
Department of IT&E



WEST BENGAL POLLUTION CONTROL BOARD
Paribesh Bhawan, 10A, Block LA, Sector III
Salt Lake City, Bidhan Nagar, Kolkata – 700 106, INDIA
 Website : www.wbpcb.gov.in, e-mail : wbpcbnet@wbpcb.gov.in

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Ref No. - WBPCB/6083166/2024

Dated:- 06/03/2025

FORM-III

(Authorization for operating a facility for generation, collection, reception, treatment, storage, transport and disposal of biomedical wastes as per the Bio-Medical Waste Management Rules, 2016 and as amended)

1. M/s Unique Universal Bio Waste LLP, Hiren Chandra Roy an occupier or operator of the facility located at Mouza – Chhatgujrimari, Vill- Kaluabari, P. O- Debithakurbari, P. S- Rajganj, Dist – Jalpaiguri, PIN – 735133 is hereby granted an authorisation for: Collection, Reception, Transportation, Storage, Treatment or Processing or Conversion, Disposal or destruction use, Any other form of Handling.

2. M/s Unique Universal Bio Waste LLP is hereby authorized for handling of biomedical waste as per the capacity given below:

- (i) HCF/CBMWTF type: CBMWTF
- (ii) Health Care Facility Category : Biomedical waste management agencies
- (iii) Number of beds of HCF: NA
- (iv) No of HCFs covered by the CBMWTF: -
- (v) No of beds covered by the CBMWTF: -
- (vi) Installed treatment and disposal capacity of CBMWTF: 7000 Kg per day
- (vii) Jurisdictional area and distance covered by the CBMWTF: SL 3 of Annx-I
- (viii) Quantity of BMW treated or disposed : - Kg per day

Type of Waste Category	Quantity permitted for Handling (kg per day on monthly average basis)
Yellow	--
Red	--
White	--
Blue	--
Total	--

3. This Authorization shall be in force for a period up to 28/02/2030 from 06/03/2025

4. This Authorization is subject to the conditions stated below and to such other conditions as maybe specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

Terms and Conditions of Authorisation

1. The authorisation shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the biomedical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.

5. It is the duty of the authorised person to take prior permission of the prescribed authority to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.

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Additional Conditions:

1. The occupier/operator must handle & manage bio-medical wastes as prescribed in the Bio-medical Waste Management Rules, 2016 and take all steps to ensure that such waste is handled without any adverse effect to human health & the environment.
2. The occupier shall handle mercury bearing waste as per guidelines issued by CPCB for the "Environmentally Sound Management of Mercury Waste Generated from Health Care Facilities."
3. Every authorized person shall maintain record related to generation, collection, temporary storage in accordance with rules.
4. No untreated waste shall be stored onsite for more than 48 hours.
5. The applicant shall submit an Annual Report in Form-IV to the Board by 30th June every year as required under the provisions (Rule-13) of the Bio-medical Waste Management Rules, 2016.
6. The West Bengal Pollution Control Board reserves its right to revoke, withdraw, make any reasonable variation of the conditions or change or alter this 'Authorization' by giving one month notice to the Applicant.
7. Application for renewal of authorization shall be filled at least 120 (one hundred & twenty) days before the date of expiry.

Specific conditions:

Pl. see Annexure I.



06/03/2025

**Chief Engineer
Waste Management Cell**

ANNEXURE I to 'Authorization' of M/s Unique Universal Bio Waste LLP

Name of the unit: M/s Unique Universal Bio Waste LLP
Mouza – Chhatgujrimari, Vill- Kaluabari, P. O- Debithakurbari,
P. S- Rajganj, Dist – Jalpaiguri, PIN – 735133



1. The unit should follow the Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities and also the Guidelines for Bar Code System for Effective Management of Bio-medical Waste published by the Central Pollution Control Board in December, 2016 and April, 2018 respectively.
2. The unit should comply with the terms and conditions stipulated in the 'Consent to Establish' issued vide memo no. 545-2N-20/2023 (E) dated 13/09/2023 and 'Environmental Clearance' vide no. EC23B057WB123900 dated 01-09-2023, File no. EN/T-II-1/086/2022 dated 01/09/2023 properly.
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4. Thickness of all plastic carry bags should be at least one hundred and twenty (120) microns as per the provision laid down in the Plastic Waste Management (Amendment) Rules, 2021 and EPR registration should be obtained through online centralized portal '<https://eprplastic.cpcb.gov.in>' as per the Plastic Waste Management (Amendment) Rules, 2022.
5. This 'Authorization' is valid upto 28-02-2030 for Common Bio-medical Waste Treatment Facility for collection, transportation, treatment & disposal of Bio-medical wastes generated from bedded & non-bedded health care facilities using 2 x 250Kg/hr. capacity Plasma Pyrolysis (one number stand by), 1 x 1500lit/batch capacity Autoclave and 1 x 500Kg/hr. capacity Shredder.
6. This 'Authorization' is issued without prejudice to the rights and contentions of the parties in any pending case before any competent Court of Law.

Answer-Ry 578

RTI MATTER : VERY URGENT



WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block-LA, Sector III, Bidhannagar,
Kolkata-700 106, Ph: (033)2202-3000, Fax: (033)2202-3099
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

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Memo No. 0984 /IJ-5/2026 (Part-X)

Date: 23.4.2026

To
Shri Gaurav Borar
7A, Benginck Street, Old Wing,
2nd Floor, P.S. : Harestreet,
Kolkata-700001

Sub: Information under the "Right to Information Act 2005".
Ref: Your letter dated 05.03.2026 received on 06.03.2026 (RTI Case No. A003916)

Sir/Madam,

With reference to the above, I am furnishing the relevant answer as sought for.

Information sought for	Answer
(1) As to whether any case/cases is/are pending for adjudication against 'M/s Greenzen Bio Private Limited', having registered office at Radha Apartment, Iskon Mandir Road, 2nd floor, Siliguri, Darjeeling, PIN : 734001, filed by the West Bengal Pollution Control Board before the District / Sub Divisional / Trial Courts at West Bengal.	Yes. Against M/s Greenzen Bio Private Limited facility at Binnaguri, P.O. Fulbari, P.S. Bhaktinagar, Dist.-Jalpaiguri.
(2) If so then the details of such case/cases filed against M/s Greenzen Bio Private Limited may kindly be provided.	C. R. Case No: 13/2028, pending before the Ld. Judicial Magistrate, 3rd Court, Jalpaiguri, W.B.
(3) If yes then an extract copy/certified copy of the petition/complaint if any filed against the M/s Greenzen Bio Private Limited may kindly be provided as per the provisions of section 2(j)(ii) of the Right to Information Act, 2005.	Copy of the Petition of the State Board is enclosed herewith.

Thanking you,

Yours faithfully,

(ARUP GUHAIT)

Public Relation Officer &
State Public Information Officer
(Under the Right to Information Act, 2005)

1

IN THE COURT OF LEARNED ADDITIONAL CHIEF JUDICIAL MAGISTRATE,
JALPAIGURI

POLICE STATION : BHAKTINAGAR

CASE NO. C/ OF 2017

In the Matter of :-

A complaint U/S 200 of the Code of Criminal
Procedure, 1973.

AND

In the Matter of:-

WEST BENGAL POLLUTION CONTROL
BOARD, having its Head Office at "Paribesh
Bhawan", 10A, Block LA, Sector - III, Salt Lake
City, Kolkata 700 098 and Regional Office at
Module 4B, Webel IT Park, Paribahan Nagar,
P.O. Matigara, Siliguri, Dist. Darjeeling, Pin.
734010, represented by Sri Gautam Kumar
Paul, Asstt. Environmental Engineer, Incharge
Siliguri Regional Office.

.....Complainant

Vs

1. M/s. Greenzen Bio. Pvt. Ltd., having its
Bio-medical Waste Treatment Facility at
Mouza Binnaguri, P.O. Fulbari, P.S.
Bhaktinagar, Dist. Jalpaiguri, Pin. 734015
and having its registered office at Room

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7. Sandip Basak, Project Manager of M/s GREENZEN BIO PVT. LTD., having its Bio-medical Treatment Facility at Mouza Binnaguri, P.O. Fulbari, P.S. Bhaktinagar, Dist. Jalpaiguri, Pin. 734015.
8. P.V. Reddy, General Manager of M/s GREENZEN BIO PVT. LTD., having its Bio-medical Treatment Facility at Mouza Binnaguri, P.O. Fulbari, P.S. Bhaktinagar, Dist. Jalpaiguri, Pin. 734015.

Opposite Parties/Accused Persons.

The humble complaint of the complainant above named.

MOST RESPECTFULLY SHEWETH:-

1. That, your petitioner is a public servant being Asstt. Environmental Engineer & In-charge of Siliguri Regional Office of the West Bengal Pollution Control Board (hereinafter will be referred to as the 'State Board').
2. That, the addresses of Directors of the opposite party company have been obtained from the website of Ministry of Corporate Affairs (Company Master Data).
3. That, the Parliament enacted the Environmental (Protection) Act, 1986 (No.29 of 1986) on 23rd May,1986 and it was published for general information in the Gazette of India, Extraordinary, Part-II-Section 1 on 26th day of May, 1986 and it came into force from 19.11.1986. The main intention of the Environmental (Protection) Act, 1986, (hereinafter will be referred as the said Act,1986) is to provide for the protection and improvement of environment and for matters connected.

guidelines issued by the Central Government or, as the case may be, the Central Pollution Control Board from time to time.

- b. ensure timely collection of bio-medical waste from the occupier as prescribed under these rules;
- c. establish bar coding and global positioning system for handling of bio-medical waste within one year;
- d. inform the prescribed authority immediately regarding the occupiers which are not handing over the segregated bio-medical waste in accordance with these rules;
- e. provide training for all its workers involved in handling of bio-medical waste at the time of induction and at least once a year thereafter.
- f. assist the occupier in training conducted by them for bio-medical waste management;
- g. undertake appropriate medical examination at the time of induction and at least once in a year and immunize all its workers involved in handling of bio-medical waste for protection against diseases, including Hepatitis B and Tetanus, that are likely to be transmitted while handling bio-medical waste and maintain the records for the same;
- h. ensure occupational safety of all its workers involved in handling of bio-medical waste by providing appropriate and adequate personal protective equipment;
- i. report major accidents including accidents caused by the fire hazards, blasts during handling of bio-medical waste and the remedial action taken and the records relevant thereto , (including nil report) in Form I to the prescribed authority and also along with the annual report;
- j. maintain a log book for each of its treatment equipment according to weight of batch; categories of waste treated; time, date and duration of treatment cycle and total hours of operation;
- k. allow occupier, who are giving waste for treatment to the operator, to see whether the treatment is carried out as per the rules ;
- l. shall display details of authorization, treatment, annual report etc. on its web-site;

11) The handling and disposal of all the mercury waste and lead waste shall be in accordance with the respective rules and regulations.

11. That, as per Rule 8 of the said Rule 2016

Segregation, packaging, transportation and storage -

- 1) No untreated bio-medical waste shall be mixed with other wastes.
- 5) The operator of common bio-medical waste treatment facility shall transport the bio-medical waste from the premises of an occupier to any off-site bio-medical waste treatment facility only in the vehicles having label as provided in part 'A' of Schedule IV alongwith necessary information as specified in part 'B' of the Schedule IV.
- 6) The vehicles used for transportation of bio-medical waste shall comply with the conditions if any stipulated by the State Pollution Control Board or Pollution Control Committees in addition to the requirement contained in the Motor Vehicles Act, 1988 (59 of 1988), if any or the rules made there under for transportation of such infectious waste.
- 7) Untreated human anatomical waste, animal anatomical waste, soiled waste and, biotechnology waste shall not be stored beyond a period of forty-eight hours:

Provided that in case for any reason it becomes necessary to store such waste beyond such a period, the occupier shall take appropriate measures to ensure that the waste does not adversely affect human health and the environment and inform the prescribed authority along with the reasons for doing so.

12. That, as per Rule 18 of the said Rules 2016 -

Liability of the occupier, operator of a facility:-

- 1) The occupier or an operator of a common Bio-medical Wastes Treatment Facility shall be liable for all the damages caused to the

Copy of the said Notice for inspection and the inspection report of the State Board are collectively annexed herewith and marked with letter 'A'.

14. That, from the aforementioned inspection report of the State Board it is clear that M/s Greenzen Bio Pvt. Ltd., is not operating the treatment facility, violating the provisions of the said Rules.

15. That, it is provided under Section 15(1) of the said Act, 1986 that whoever fails to comply with or contravenes any of the provisions of this Act, or the rules made thereunder or orders or directions issued thereunder, shall, in respect of each such failure or contravention, be punishable with imprisonment for a term which may extend to five years or with fine which may extend to one lakh rupees or with both, and in case the failure or contravention continues, with additional fine which may extend to five thousand rupees for every day during which such failure or contravention continues after the conviction for the first such failure or contravention.

It is also provided under section 15(2) of the said Act, 1986 that, if the failure or contravention referred to in sub-section(1) continues beyond a period of one year after the date of conviction, the offender shall be punishable with imprisonment for a term which may extend to seven years.

16. That, it is provided under section 16(1) and 16(2) of the said Act, 1986 that;

16(1)-where any offence under this Act has been committed by a company, every person who, at the time the offence was committed, was directly in charge of, and was responsible to, the company for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly.

- b) take cognizance of the offence,
- c) issue process and convict the aforesaid accused persons who committed offence u/s 15 and section 16 of the Environment (Protection) Act, 1986 and read with rule 8 and 8(7) of the Bio-Medical Waste Management Rules, 2016
- d) direct the accused nos. 1 to 8 to effect necessary compliance as required under the aforementioned Acts and Rules;
- e) pass such other order or orders as deemed fit and proper.

And for this, your complainant as in duty bound shall ever pray.

List of Witnesses :

1. Shri Goutam Kumar Paul, Asstt. Environmental Engineer, Siliguri Regional Office, West Bengal Pollution Control Board.
2. Dr. Tapas Kumar Gupta, Chief Engineer, West Bengal Pollution Control Board.

BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
EASTERN ZONAL BENCH, KOLKATA,
WEST BENGAL

O. A NO. 204/2025/EZ



In the matter of :
M/S. Greenzen Bio Private Limited & Anr
.....Applicants
-Versus-

The State of West Bengal & Ors.
....Respondents.

COUNTER AFFIDAVIT ON
BEHALF OF RESPONDENT
NO. 9

Krishnendu Bera
Advocate, High Court, Calcutta
Mob: 9804470595 (M)
Email :
krishnendubera87@gmail.com